

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4776  
ANSWERED ON:18.12.2009  
CHANGE IN LAND USE IN NCR  
Meghwal Shri Bharat Ram

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

- (a) the details of rules relating to Change in Land Use (CLU) in National Capital Region (NCR);
- (b) whether any special provisions relating to width of approach road is in vogue in Rajasthan for obtaining CLU in rural areas falling within NCR;
- (c) if so, the details thereof;
- (d) the number of requests for CLU pending in the office of Chief Town Planner (NCR), Jaipur; and
- (e) the time by which the said cases are likely to be disposed of?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

- (a) : Regional Plan-2021(RP-2021) notified under Section 15(2) of NCRPB Act, 1985 lays down the broad planning policies and proposals to illustrate the manner in which the land in NCR is to be used for various purposes. However, land being a State subject, except in the case of National Capital Territory of Delhi, the detailed specific regime of reservation of areas for various land uses is to be detailed out in the Sub-regional Plans and Master Plans which are required to be prepared by the respective constituent states governments within the overall framework of RP. Insofar as the Government of NCT of Delhi is concerned, the land use norms are governed by the relevant provisions of the Delhi Development Act, 1957 and Master Plan/Zonal Development Plans made there-under.
- (b) : Government of Rajasthan has informed that no CLU in rural areas of Rajasthan Sub-Region of NCR is being done by Chief Town Planner(NCR), Jaipur.
- (c) : Question does not arise in view of answer at (b) above.
- (d) : Government of Rajasthan has further informed that no request for CLU is pending in the office of Chief Town Planner(NCR), Jaipur.
- (e) : Question does not arise in view of answer at (d) above.